

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
PENDING CASES IN SUPREME COURT .

2865

SHRI MOINUL HASSAN

Will the Minister of COALLAW & JUSTICE be pleased to state :-

- (a) the number of pending cases in Supreme Court;
- (b) the reasons for the increasing number of cases; and
- (c) the steps taken to reduce the number of backlog cases?

ANSWER

MINISTER OF LAW AND JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) to (c): As per the information received from the Registry of the Supreme Court, 54,600 cases were pending in the Supreme Court as on 1.11.2010. Increase in institution of fresh cases is one of the main reasons for increase in the number of pending cases. The steps taken to reduce arrears and expedite disposal of cases in Supreme Court include Grouping and Tagging, Categorisation and Classification of cases.